

**Dr. B. Gopala Reddi:** I introduce the Bill.

12.37½ hrs.

**MOTOR TRANSPORT WORKERS BILL\***

**The Minister of Labour and Employment and Planning (Shri Nanda):** I beg to move for leave to introduce a Bill to provide for the welfare of motor transport workers and to regulate the conditions of their work.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the welfare of motor transport workers and to regulate the conditions of their work."

*The motion was adopted.*

**Shri Nanda:** I introduce the Bill.

12.38 hrs.

**RE: ALLEGED BREACH OF PRIVILEGE**

**Shri Braj Raj Singh (Firozabad):** May I make a submission?

**Mr. Speaker:** I have disallowed that motion. I have not given my consent. I can state it here. Under the rules, if any hon. Member seeks to raise a question of privilege, when consent is not given, I may indicate to him that consent is not given. On other occasions, when I find that the hon. Member is anxious to raise that point, I state it here that I do not give my consent.

The hon. Member has written to me that for the last two days, his telephone is constantly being tapped, and he suspects that this is being done in order to prevent the satyagraha which they are going to start from the 1st

May 1960, or his taking part in that or something of that kind.

Hon. Members are aware that so far as that is concerned, that is not a privilege of this House here.

Under Article 105 of the Constitution, whatever an hon. Member says here or does here is privileged, and nobody can take exception to it; he is only subject to the discipline of this House, but when he is outside....

**Shri P. K. Deo (Kalahandi):** Telephones are supplied as a privilege.

**Mr. Speaker:** Supposing he is outside at the post office, or let us say, he gets into a train, but the ticket is not given to him, he cannot come immediately here and say that the privilege of the House has been infringed.

Hon. Members are aware that it has been said repeatedly, both in England and here, that except in the discharge of their duties, for which they have some privileges here, Members ought not to claim any special privileges outside which an ordinary citizen does not have. If the same thing had happened with respect to any ordinary citizen, it could not be brought up here as a breach of privilege; those things may be taken up with the Government in other ways. Therefore, I refuse to give my consent.

**Shri Braj Raj Singh:** It is not a question of breaking the law. If I break the law, I shall not complain to you and say that I should not be punished for that. That is not my point. I am here at Delhi at my residence, and I have been having my normal parliamentary duties. I am telephoning to somebody, somebody is ringing me, and in between, it is being tapped; I do not hear the other party. That is obstructing my parliamentary duties. That is my point.

†Introduced with the recommendation of the President.

\*Published in the Gazette of India Extraordinary Part II—Section 2.  
dated 29th April, 1960.

**Mr. Speaker:** I would only suggest to the hon. Ministers or whoever might be in charge of it that so far as Members of Parliament are concerned....

**An Hon. Member:** Telephones should be tapped?

**Mr. Speaker:** Of course, with respect to the others also, I do not know the rule or the law—they must be free to exercise both inside and outside the House their right when trying to carry on their work. They have come all the way from their own places, and, therefore, they are expected to carry on their business and use the telephone for their own purposes. I am sure the Administration will take note of that.

12.41½ hrs.

POINT RE: PASSES

**श्री राम सेवक धाव (बाराबंगी) :** अध्यक्ष महोदय, मैं ने पास दस आदमियों के नाम इन्यू करवाया। उहें पास मिल भी गये, लेकिन उन को अन्दर नहीं आने दिया गया। इस तरह की चीजें चल रही हैं।

**अध्यक्ष महोदय :** मैं देखूगा।

12.41½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FOURTH REPORT

**Sardar Hukam Singh (Bhatinda):** I beg to move:

"That this House agrees with the Sixty-Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1960."

**Mr. Speaker:** The question is:

"That this House agrees with the Sixty-Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1960."

*The motion was adopted.*

12.41½ hrs.

DISSOLUTION OF MUSLIM MARRIAGES (AMENDMENT) BILL\*.

(Amendment of section 1) by **Shri B. Pocker**

**Shri Pocker Saheb (Majeri):** I beg to move for leave to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939.

**Mr. Speaker:** Motion moved:

"That leave be granted to introduce a Bill to amend the Dissolution of Muslim Marriages Act, 1939."

**The hon. the Law Minister.**

**The Deputy Minister of Law (Shri Hajarnavis):** Sir, I do not oppose the introduction of this Bill. But I might point out to the hon. Member that these two provisions are already covered by an Act passed by this House—Part B States Extension of Laws Act. He might defer it.

**Mr. Speaker:** I can only advise. The hon. the Deputy Minister says that these provisions are already covered by a certain Act. Possibly the hon. Member might have overlooked it.

**Shri T. B. Vittal Rao (Khammam):** The hon. Members can overlook it, but the Secretariat cannot overlook it when they give notice of the Bill.

**Mr. Speaker:** Do you mean to say that when any Bill is introduced we